

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 602  
IB-12/PB/2020**

**IN THE MATTER OF:**

**M/s. Dolphin Resources Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Mideast Integrated Steels Ltd.**

**...RESPONDENT**

**Section**

**U/s 9 of IB Code, 2016**

**Order delivered on 22.11.2022  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :**

**For the Respondent/Corporate Debtor :**

**ORDER**

Heard the submissions made by the counsel for the Operational Creditor. Counsel for the Operational Creditor has submitted that the counsel for the Corporate Debtor has informed that he is down with Dengu and Typhoid fever and therefore, counsel has submitted that he has no objection if an adjournment is granted. As the counsel for the Corporate Debtor is unwell, let this matter be posted after two weeks. List this matter on **19.12.2022**.

  
- Set -

**(Rahul Bhatnagar)  
Member (T)**

  
- Set -

**(P.S.N Prasad)  
Member (J)**